

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Coram: Dr. Pramod Deo, Chairperson
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member**

Date of Order: 30.6.2011

Petition No. 136/2010

IN THE MATTER OF

Provisional transmission tariff for (i) LLO of Ramagundam-Khammam transmission line at Warnagal sub-station, (ii) 2x315 MVA Auto transformer and 400/220 kV bays equipment at Warangal sub-station, (iii) Combined assets of LLO of Ramagudum-Khammam transmission line and Neyveli - Pugular-Madurai 400 kV D/C transmission line, and (iv) 2x315 MVA Auto transformer and 400/220 kV bays equipment at Pugalur sub-station under transmission system associated with Neyveli Lignite Corporation-II (NLC-II) expansion project in Southern Region for the period from 2009-14.

Petition No. 306/2010

AND IN THE MATTER OF

Provisional transmission tariff for Tirunelveli-Edamon 400 kV D/C line at Tirunveli and Edamon (KSEB) under transmission system associated with Kudunkulum for the period from date of commercial operation to 31.3.2014.

Petition No. 310/2010

AND IN THE MATTER OF

Provisional transmission tariff for Asset-I: (i) LLO one circuit of existing Talaguppaq (KPTCL)-Neelamangala (KPTCL) 400 kV D/C line at Hassan along with 1X80 MVAR Bus Reactor at Hassan and (ii) LLO of one circuit of Madurai- Trichy 400 kV line along with 1x80 MVAR Bus Reactor at Karikudi sub-station with associated bays and equipments and Asset-: II 400/220 kV,



2x315 MVA transformers at Hassan with associated bays and equipments
Asset-II: 400/220 kV, 2X315 MVA transformer at Hassan with associated bays
and equipments under System Strengthening-VII of Southern Region Grid in
Southern Region for tariff block 2009-14.

AND IN THE MATTER OF

Power Grid Corporation of India Ltd., Gurgaon

.... **Petitioner**

Vs

- 1 Kerala State Electricity Board, Thiruvananthapuram
- 2 Tamilnadu Electricity Board, Chennai
- 3 Electricity Department, Govt. Of Pondicherry, Pondicherry
- 4 Electricity Department, Government of Goa, Panaji, Goa
- 5 Transmission Corporation of Andhra Pradesh Ltd.,Hyderabad
- 6 Northern Distribution Company of Andhra Pradesh Limited, Warangal
- 7 Eastern Power Distribution Company of Andhra Pradesh Limited,
Vishakhapatnam
- 8 Southern Power Distribution Company of Andhra Pradesh Limited,
Tirupati
- 9 Central Power Distribution Company of Andhra Pradesh Limited,
Hyderabad
- 10 Karnataka Power Transmission Corporation Ltd., Bangalore
- 11 Bangalore Electricity Supply Company Ltd., Bangalore
- 12 Gulbarga Electricity Supply Company Ltd., Gulbarga
- 13 Hubli Electricity Supply Company Ltd., Hubli
- 14 MESCOM Corporate Office, Mangalore
- 15 Chamundeswari Electricity Supply Corporation Ltd., Mysore

.....**Respondents**

ORDER

In these petitions, the petitioner, Power Grid Corporation of India Ltd.
has sought approval for tariff in respect of its various transmission systems in
Northern Region for the period from 1.4.2009 to 31.3.2014, based on the
Central Electricity Regulatory Commission (Terms and Conditions of Tariff)



Regulations, 2009, as amended from time to time (hereinafter referred to as "the 2009 regulations").

2. Regulation 5 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (First Amendment) Regulations, 2011 provides as under:

"(4) Where application for determination of tariff of an existing or a new project has been filed before the Commission in accordance with clauses (1) and (2) of this regulation, the Commission may consider in its discretion to grant provisional tariff upto 95% of the annual fixed cost of the project claimed in the application subject to adjustment as per proviso to clause (3) of this regulation after the final tariff order has been issued:

Provided that recovery of capacity charge and energy charge or transmission charge, as the case may be, in respect of the existing or new project for which provisional tariff has been granted shall be made in accordance with the relevant provisions of these regulations."

3. In exercise of power under clause 4 of Regulation 5 of the 2009 regulations, we have decided to grant provisional tariff to the petitioner for its transmission assets mentioned in the cause title of this order pending determination of the final tariff. The details of tariff claimed by the petitioner and provisional tariff awarded by the Commission are given in the **Annexure I** to **Annexure III** of this order.



4. The provisional transmission charges allowed in this order shall be subject to adjustment as per proviso to clause (3) of Regulation 5 of the 2009 regulations after the final tariff orders are issued

Sd/-

[M.DEENA DAYALAN]
MEMBER

sd/-

[V.S.VERMA]
MEMBER

sd/-

[DR.PRAMOD DEO]
CHAIRPERSON



ANNEXURE-I

Petition No. 136/2010

Provisional transmission tariff for (i) LILO of Ramagundam-Khammam transmission line at Warnagal sub-station, (ii) 2x315 MVA Auto transformer and 400/220 kV bays equipment at Warangal sub-station, (iii) Combined assets of LILO of Ramagudum-Khammam transmission line and Neyveli - Pugular-Madurai 400 kV D/C transmission line, and (iv) 2x315 MVA Auto transformer and 400/220 kV bays equipment at Pugalur sub-station under transmission system associated with Neyveli Lignite Corporation-II (NLC-II) expansion project in Southern Region for the period from 2009-14.

The annual transmission charges claimed by the petitioner for the period 2009-14 is as under:

(₹ in lakh)

	Assets	2009-10	2010-11	2011-12	2012-13	2013-14
Annual transmission charges claimed	Asset-1- LILO of 400 kV Ramagundam-Khammam line along with associated bays and equipments under Neyveli Lignite Corporation-II	55.73	Clubbed below in Asset 3			
	Asset-2- 2 x 315 MVA Auto transformer and 400/220 kV Bays Equipment at Watangal sub-station	642.72	988.65	1003.32	1013.63	1023.94
	Asset-3- Combined assets of LILO of Ramagundam-Khammam transmission line and Neyveli-Pugular-Madurai 400 kV DC MVA Auto Transformer and 400/220 kV bays equipment at Pugalur sub-station	4391.58	7678.49	7637.75	7545.62	7447.13
	Asset-4- 2X315 MVA Transformers at Pugalur Stage-I	568.17	1004.01	1018.49	1026.26	1034.61



2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission assets are allowed as under:

(₹ in lakh)

	Assets	2009-10	2010-11	2011-12	2012-13	2013-14
Annual transmission charges allowed	Asset-1- LILO of 400 kV Ramagundam-Khammam line along with associated bays and equipments under Neyveli Lignite Corporation-II	47.37	Clubbed below in Asset 3			
	Asset-2- 2 x 315 MVA Auto transformer and 400/220 kV Bays Equipment at Watangal sub-station	546.31	840.35	852.82	861.59	870.35
	Asset-3- Combined assets of LILO of Ramagundam-Khammam transmission line and Neyveli-Pugular-Madurai 400 kV DC MVA Auto Transformer and 400/220 kV bays equipment at Pugalur sub-station	3732.84	6526.72	6492.09	6413.78	6330.06
	Asset-4- 2X315 MVA Transformers at Pugalur Stage-I	482.94	853.41	865.72	872.32	879.42



Petition No. 306/2010

Provisional transmission tariff for Tirunelveli-Edamon 400 kV D/C line at Tirunveli and Edamon (KSEB) under transmission system associated with Kudunkulum for the period from date of commercial operation to 31.3.2014.

The annual transmission charges claimed by the petitioner for the period 2009-14 is as under:

(₹ in lakh)

	2009-10	2010-11	2011-12	2012-13	2013-14
Annual transmission charges claimed	NIL	2907.79	3911.61	3871.71	3827.69

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission assets are allowed as under:

(₹ in lakh)

	2009-10	2010-11	2011-12	2012-13	2013-14
Annual transmission charges allowed	NIL	2617.01	3520.45	3484.54	3444.92

Petition No. 310/2010

Provisional transmission tariff for Asset-I: (i) LILO one circuit of existing Talaguppaq (KPTCL)-Neelamangala (KPTCL) 400 kV D/C line at Hassan along with 1X80 MVAR Bus Reactor at Hassan and (ii) LILO of one circuit of Madurai- Trichy 400 kV line along with 1x80 MVAR Bus Reactor at Karikudi sub-station with associated bays and equipments and Asset-II: II 400/220 kV, 2x315 MVA transformers at Hassan with associated bays and equipments Asset-II: 400/220 kV, 2X315 MVA transformer at Hassan with associated bays and equipments under System Strengthening-VII of Southern Region Grid in Southern Region for tariff block 2009-14.

The annual transmission charges claimed by the petitioner for the period 2009-14 is as under:

(₹ in lakh)

		2009-10	2010-11	2011-12	2012-13	2013-14
Annual transmission charges claimed	Asset-1- LILO of 400 kV Trichy-Madurai at Karaikudi along with 1x80 MVAR Bus Reactor and associated bays & Equipments at 400/230 kV Karaikudi sub-station	1134.39	290.21	clubbed Below		
	Combined Assets 1 and 2- LILO of one circuit of Madurai-Trichy 400 kV Line along with 1x80 MVAR Line Reactor at Karikudi sub-station and LILO of one circuit of existing Talaguppa - Neelamangala 400 kV D/C line along with 1 x 80 MVAR Line Reactor at Hassan	NIL	3421.66	4075.39	4000.29	3924.17
	2x315 MVA Auto Transformer and 220 kV Downstream System along with associated bays and Equipments at 400 kV/220 kV at Hassan sub-station	NIL	856.76	1159.94	1158.21	1157.85



2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission assets are allowed as under:

(₹ in lakh)

		2009-10	2010-11	2011-12	2012-13	2013-14
Annual transmission charges claimed	Asset-1- LILO of 400 kV Trichy-Madurai at Karaikudi along with 1x80 MVAR Bus Reactor and associated bays & Equipments at 400/230 kV Karaikudi sub-station	964.23	246.67	clubbed Below		
	Combined Assets 1 and 2- LILO of one circuit of Madurai-Trichy 400 kV Line along with 1x80 MVAR Line Reactor at Karikudi sub-station and LILO of one circuit of existing Talaguppa - Neelamangala 400 kV D/C line along with 1 x 80 MVAR Line Reactor at Hassan	NIL	2908.41	3464.08	3400.25	3335.54
	2x315 MVA Auto Transformer and 220 kV Downstream System along with associated bays and Equipments at 400 kV/220 kV at Hassan sub-station	NIL	728.25	985.95	984.48	984.17

